

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

CP 99/98 in OA 290/97

DATE OF ORDER : 21-8-98.

Between :-

V.D.Sarma

... Petitioner/Applicant

And

1. Sri J.T.Venkateswarlu,
The Sr.Supt. of Post Offices,
South East Dn, Kachiguda,
Hyderabad.
2. Sri A.V.B.Menon
Chief Postmaster General,
AP Circle, Dak Sadan, Hyd.

... Contemnors/Respondents

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Counsel for the Applicant : Shri Krishna Devan

Counsel for the Respondents : Shri V.Bhimanna, CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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... 2.



(Order per Hon'ble Shri R.Rangarajan, Member (A) .).

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Heard Sri Krishna Deva, counsel for the applicant and Sri V.Bhimanna, standing counsel for the respondents.

2. The OA was disposed of on 16-4-97. The direction given in the OA reads as follows :-

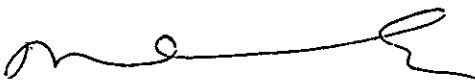
The pay of the applicant is to be fixed notionally under rule FR 22 (c) from the date he had shouldered the responsibility of APM (Accounts). His pay in the promoted grade is to be fixed on that basis. The applicant is entitled for arrears due to the above fixation from one year prior to the filing of this OA i.e. from 5-3-96 (This OA is filed on 5-3-97). Time for compliance is 4 months from the date of communication of this order.

It is now stated for the respondents that the applicant has been promoted. His pay fixation has been done in accordance with the rules and the arrears will be paid before 4-9-98.

3. In view of the above submission, the CP is closed. No order as to costs.


(B.S.JAI PARAMESHWAR)
Member (J)

21.8.97


(R.RANGARAJAN)
Member (A)


D.R.

Dated: 21st August, 1998.
Dictated in Open Court.

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C.P.99/98
OA.290/97

Copy to:-

1. Sri J.T.Venkateswarlu, The Sr. Supdt. of Post Offices, South East Dn., Kachiguda, Hyderab.
2. Sri A.V.B.Menon, The Chief Postmaster General, A.P.Circle, Dak Sadan, Hyderab.
3. One copy to Mr. Krishna Devan, Advocate, CAT., Hyd.
4. One copy to Mr. V.Bhmann, Addl.CGSC., CAT., Hyd.
5. One copy to D.R.(A), CAT., Hyd.
6. One duplicate copy.

SRR

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II COURT

TYPED BY
COMPARED BY

CHECKED
APPROVED

IN THE CENTRAL ADMINISTRATIVE TR.
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR :
M(J)

DATED: 21/8/98

ORDER/JUDGMENT

M.A.R.A/C.P.NO. 99/98

in

C.A.NO. 290/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

CP. closed

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLKR

